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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1331/2001
M.A.No.1152/2001

Monday, this the 28th day of May, 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Tara Chand, S/O Sh. Karpa Ram
2. Mahkar, S/O Sh. Mohar Singh
R/O Ritu Electricals
Dada Chhatri Wala Marg, Raj Nagar-I,
Palam Colony, New Delhi-45.
.....Applicant.

(By Advocate: None)

Versus

Union of India through

1. General Manager
Northern Railway, Baroda House
New Delhi.
2. The Divisional Railway Manager
Moradabad (UP)
3. The PWI,
Northern Railway, Roorkie (UP)
.....Respondents

O R D E R (ORAL)

None had appeared on behalf of the applicant even on the second call when the case was fixed on 25.5.2001. He is absent even today on the second call. It seems to me that the applicant is no longer interested in pursuing the present OA.

In view of the above circumstances, the OA is dismissed in default and for non-prosecution. No costs.


(S.A.T. Rizvi)
Member (A)

/sunny/